

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**A.Nos. 129 of 2015 & IA Nos. 206 of 2015 and 216 of 2015**

**And**

**A.No. 147 of 2015 & IA No. 241 of 2015**

**Dated: 18<sup>th</sup> March, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**A.No.129 of 2015 & IA Nos.206/15 and 216/15**

**DCM Shriram Ltd. ... Appellant(s)**

**Versus**

**Jaipur Vidyut Vitran Nigam Ltd. & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran, Ms.Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. S. K. Bansal for Mr. Bipin Gupta for R.1 to 3

**A.No. 147 of 2015 & IA No. 241 of 2015**

**M/s Shree Cement Ltd. ... Appellant(s)**

**Versus**

**Rajasthan Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir and Mr. Avinash Menon

Counsel for the Respondent(s) : Mr. S. K. Bansal for Mr. Bipin Gupta for R-2 to 3

**ORDER**

In appeal Nos. 129 of 2015 and 147 of 2015 it has been informed that the pleadings in both these appeals are complete. Learned counsel for the respondents Mr. Bipin Gupta wants some other day for arguments.

Post these appeals for arguments on **31<sup>st</sup> May, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/kt